

IN THE NATIONAL COMPANY LAW TRIBUNAL

CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 124

CP (IB) No. 122/Vol./Chd/Hry/2021

IN THE MATTER OF:

**Jagannath Coal Transport
Pvt. Ltd**

...

Petitioner

Under Section: 59, IBC 2016

Order delivered on 17.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Liquidator : Mr. Ankit Sharma, Advocate

For the Respondent : Mr. APS Madaan, proxy counsel

ORDER

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today.

Learned counsel for the liquidator is directed to make compliance of the order dated 15.01.2024. Let the same be done within two weeks.

List on 09.05.2024.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**